

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND IN
THE DEPARTMENT OF PERSONNEL

/गृह मंत्रालय और कामिक विभाग में राज्य

* मन्त्री (SHRI RAM NIWAS
(MIRDHA): (a) to (c) The required
information in respect of all Central Services
Class I is not readily available. In the case of
Indian Audit & Accounts Service, Indian
Defence Accounts Service, Indian Revenue
Service and Indian Postal Service, the
position, however, is that members of the
respective Service are associated with the
Departmental Promotion Committee in
addition to Chairman/Member of the Union
Public Service Commission.

In the Central Secretariat Service the
Selection Grade comprises of posts of De-
puty Secretary and equivalent which being
senior administrative posts are also manned
by officers drawn from other Services like
I.A.S etc. Select Lists for Selection Grade
of the C.S.S. are prepared in accordance
with the provisions of the C.S.S. Rules,
1962 and the Promotion Regulations issued
thereunder in 1964 in consultation with
Union Public Service Commission. The Re-
gulations provide *inter alia* that the
Selection Committee for preparation of the
Select List shall consist of the Secretary,
Department of Personnel as Chairman,
three other Secretaries to the Government
of

India and the Establishment Officer, as
members. The composition of the Selection
Committee, conforms to the pattern of the
Central Establishment Board on whose re-
commendation, appointments to all the posts
of Deputy Secretary and equivalent at the
Centre are made. In view of this, the question
of discrimination in the case of C. S. S.
officers does not arise.

306. [Transferred to the 11th August,
1911.]

**DETENTION CASES UNDER THE
MAINTENANCE OF INTERNAL SECURITY ACT**

S07. SHRI G. GOPINATHAN NAIR :
Will the Minister of HOME AFFAIRS/ गृह
मन्त्री be pleased to state :

(a) the number of persons in each
State detained at present under the Main-
tenance of Internal Security Act ; and

(b) what are the reasons for the deten-
tion in each case ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
/गृह मंत्रालय में राज्य मन्त्री (SHRI K. C.
PANT) : (a) and (b) A statement is enclosed.

STATEMENT

Name of State	Number of persons detained at present	Reasons for detention
Assam	*81	The detention has been ordered with a view to preventing the persons concerned from acting in any manner prejudicial to the— Maintenance of public order.
Gujarat	II	Security of the State.
West Bengal	44	Maintenance of public order. Security of India.

*Six detenus have been granted parole for two months each.

The State Governments of Andhra Pradesh, Haryana, Kerala, Madhya Pradesh, Maharashtra, Mysore, Nagaland, Orissa, Punjab, Rajasthan, Uttar Pradesh and Himachal Pradesh and Union Territory Administrations of Andaman and Nicobar Islands, Chandigarh, Delhi, Dadra & Nagar Haveli, Goa, Daman and Diu, Laccadive, Minicoy & Amindivi Islands, Manipur and Tripura and NEFA have furnished nil information.

Information is awaited from the State Governments of Bihar and Tamilnadu and Union Territory Administration of Pondicherry.

KERALA ASSEMBLY RESOLUTION ON THE MAINTENANCE OF INTERNAL SECURITY ACT

808. SHRI G. GOPINATHAN NAIR : Will the Minister of HOME AFFAIRS J» *iffi* be pleased to state :

(a) whether the Kerala Legislative Assembly has recently adopted a resolution on the Maintenance of Internal Security Act;

(b) If so, what are the contents of the resolution ; and

(c) what is the reaction of the Central Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS

गृह मंत्रालय में उपसंजी (SHRI F. H. MOHSIN) : (a) and (b) According to the information received from the Government of Kerala, on the 16th July, 1971, the Kerala Legislative Assembly passed a non-official resolution, the English translation of which reads as follows :

"This House requests the Central Government to take necessary steps to annul the Maintenance of Internal Security Act, 1971".

(c) There is no proposal under consideration to move Parliament to repeal the Act.

HINDI FILMS SHOWN ON TELEVISION

809. SHRI E. M. SANGMA: Will the Minister of INFORMATION AND BROADCASTING सचना और प्रसारण मंत्री be pleased to state :

(a) the number of Hindi films which have been screened on TV since January, 1971;

(b) whether any patriotic, religious and historical films have been shown during the above period and if so, what is their number ; and

(c) if no such films are shown on TV, the reasons therefor and whether Government propose to screen such films on television in Delhi in the near future ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING/ सचना और प्रसारण " मंत्रालय में राज्य मंत्री (SHRIMATI NANDINI SATPATHY): (a) 40.

(b) and (c) It is not possible to classify films as patriotic, religious or historical as such. The films shown on television represent a cross section of the films produced in the country.

EXPORT OF COAL

810. SHRI BAHARUL ISLAM : Will the Minister of FOREIGN TRADE/ विदेश व्यापार मंत्री be pleased to state ; whether it is a fact that India is exporting coal to Japan who again supply it to Pakistan ?